

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

Petition(s) for Special Leave to Appeal (Crl.)..... CRLMP
o(s).
24752/2014

N

(Arising out of impugned final judgment and order dated 28/08/2014
in CRLA No. 2394/1985 passed by the High Court of Judicature at
Allahabad)

SUDHIR AND ORS

Petitioner(s)

VERSUS

STATE OF U P

Respondent(s)

CRLMP. 24752/2014(with exemption from surrendering and o
ffice report)

Date: 05/01/2015 This application was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KURIAN JOSEPH
[IN CHAMBER]

For Petitioner(s)

Mr. Ajay Veer Singh, Adv.
Mr. Rakesh Kr. Khare, Adv.
Mr. U.R. Bokadia, Adv.
Ms. Divya Garg, Adv.
Mr. R.K. Verma, Adv.
Mr. Mohd. Irshad Hanif, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Criminal Miscellaneous Petition for exemption
from
surrendering is rejected. However, the petitioners are granted six
weeks' time to surrender.

In case the petitioners surrender within six weeks from today
and submit proof in this regard in the Registry within
the
aforesaid time, the matter shall be posted for considerat
ion

Signature Not Verified

before the Court within one week therefrom.

Digitally signed by

Vishal Anand

Date: 2015.01.06

14:07:19 IST

Reason:

(VISHAL ANAND)
COURT MASTER

(PARDEEP KUMAR)
A.R-CUM-P.S.